

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Eleventh REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Eleventh Lok Sabha

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Eleventh Lok Sabha)

ELEVENTH REPORT
(Presented on 6-8-1997)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eleventh Report.

2. The Committee met on 4 August, 1997 for—

I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

II. Reconsideration of classification of Bills.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to twenty-three Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

1. The Public Sector Enterprises Development Bank of India Bill, 1997 by Shri George Fernandes.
2. The Prevention of Insults to National Honour (Amendment) Bill, 1997 (*Insertion of new section 4*) by Shri R. Sambasiva Rao.
3. The Special Courts for Women Bill, 1997 by Shri Chitta Basu.
4. The Population Control Bill, 1997 by Shri Dhirendra Agarwal.

The Committee further recommend that the remaining nineteen Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of Bills

5. The Committee then considered the requests of Shri Amar Pal Singh and Dr. T. Subbarami Reddy to reconsider their earlier decisions (*vide* Fifth Report) regarding the classification of the following Bills from category 'B' to category 'A':—

- (1) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1996.
- (2) The Compulsory Voting Bill, 1996.

6. On reconsideration, the Committee recommended that the High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1996 may be placed in category 'A'.

The Committee did not see any justification for altering the original categorisation of the other Bill.

Recommendations

7. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the reclassification of the Bills, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
4 August, 1997

13 Shravana, 1919(Saka)

SURAJ BHAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

| Sl. No. | Name of the Bill and member-in-charge | Bill No. | Category recommended | Time recommended |
|---------|--|------------|----------------------|------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | The Forest (Conservation) Amendment Bill, 1997 (<i>Amendment of section 2</i>) by Shri Mahabir Lal Vishwakarma. | 56 of 1997 | B | 2 hours |
| 2. | The Constitution (Amendment) Bill, 1997 (<i>Amendment of article 217</i>) by Shri Mahabir Lal Vishwakarma. | 54 of 1997 | B | 2 hours |
| 3. | The Compulsory Sterilisation Bill, 1997 by Shri Rameshwar Patidar. | 67 of 1997 | B | 2 hours |
| 4. | The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 1997 (<i>Amendment of the Schedule</i>) by Shri Satya Pal Jain. | 70 of 1997 | B | 2 hours |
| 5. | The Chilli Growers (Benefit) Bill, 1997 by Shri R. Sambasiva Rao. | 68 of 1997 | B | 2 hours |
| 6. | The Tobacco Growers (Benefit) Bill, 1997 by Shri R. Sambasiva Rao. | 58 of 1997 | B | 2 hours |
| 7. | The Government of Union Territory of Lakshadweep Bill, 1997 by Shri Basudeb Acharia. | 78 of 1997 | B | 2 hours |
| 8. | The State of Uttarakhand Bill, 1997 by Shri Jai Prakash Agarwal. | 74 of 1997 | B | 2 hours |
| 9. | The State of Vidarbha Bill, 1997 by Shri Banwari Lal Purohit. | 77 of 1997 | B | 2 hours |
| 10. | The State of Uttaranchal Bill, 1997 by Shri Bachi Singh Rawat. | 73 of 1997 | B | 2 hours |
| 11. | The State of Vananchal Bill, 1997 by Shri R.L.P. Verma | 75 of 1997 | B | 2 hours |
| 12. | The Maharashtra Reorganisation Bill, 1997 by Shri Datta Meghe. | 79 of 1997 | B | 2 hours |
| 13. | The Public Sector Enterprises Development Bank of India Bill, 1997 By Shri George Fernandes. | 87 of 1997 | A | 2 hours |

| 1 | 2 | 3 | 4 | 5 |
|-----|--|-------------|---|---------|
| 14. | The Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 1997 (<i>Amendment of section 1, etc.</i>) by Shri George Fernandes. | 97 of 1997 | B | 2 hours |
| 15. | The Representation of the People (Amendment) Bill, 1997 (<i>Insertion of new section 8B</i>) by Shri Prabhu Dayal Katheria. | 95 of 1997 | B | 2 hours |
| 16. | The Indian Penal Code (Amendment) Bill 1997 (<i>Amendment of section 376</i>) by Shri Prabhu Dayal Katheria. | 90 of 1997 | B | 2 hours |
| 17. | The Scrutiny of Assets of Ministers, Members of Parliament and Public Servants Bill, 1997 by Shri Prabhu Dayal Katheria. | 104 of 1997 | B | 2 hours |
| 18. | The Prevention of Insults to National Honour (Amendment) Bill, 1997 (<i>Insertion of new section 4</i>) by Shri R. Sambasiva Rao. | 91 of 1997 | A | 2 hours |
| 19. | The Prohibition of Extravagant Expenditure on Marriages Bill, 1997 by Shri R. Sambasiva Rao. | 100 of 1997 | B | 2 hours |
| 20. | The Disclosure of Assets by Ministers, Members of Parliament and Civil Servants Bill, 1997 By Shri G.A. Charan Reddy. | 105 of 1997 | B | 2 hours |
| 21. | The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Visakhapatnam) Bill, 1997 by Dr. M. Jagannath. | 82 of 1997 | B | 2 hours |
| 22. | The Special Courts for Women Bill, 1997 by Shri Chitta Basu. | 96 of 1997 | A | 2 hours |
| 23. | The Population Control Bill, 1997 by Shri Dhirendra Agarwal. | 94 of 1997 | A | 2 hours |